

ACT No. III of 1856.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 8th February 1856).

AN ACT to amend Act No. XI of 1849 and Act No. XIX of 1852.

WHEREAS the office of Commissioner for the superintendence of the  
Preamble. Abkaree Revenue, heretofore existing under Act No. XXV  
of 1840, has been abolished, and it is expedient to make  
provision for the exercise of the powers and duties vested by Act No. XI of  
1849 in the Commissioner of Abkaree; and whereas it is also expedient to  
declare the powers of Abkaree officers to make arrests in certain cases: It  
is enacted as follows:—

I. The Commissioner of Revenue of the Division within which the  
Powers and duties of Commissioner of Abkaree vested in Commissioner of Revenue. Town of Calcutta is or may be situated, shall possess the  
powers and perform the duties vested by Act No. XI of  
1849 in the Commissioner of Abkaree.

II. Whenever an Abkaree officer shall, under Section XIX Act XI  
of 1849 or Section XIX Act XIX of 1852, seize any spiri-  
Abkaree officers em- powered to make ar- rests in certain cases. tuous or fermented liquors or intoxicating drugs, as liable  
to confiscation, he may also arrest the person in whose pos-  
session such liquors or drugs may be found; and all the provisions of the  
aforesaid Acts relative to arrests shall be applicable to arrests made under  
this Act.

PRICE ONE ANNA.